

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): (a) No, Sir.

(b) Does not arise.

Random checks of Relief Plan

4025. SHRI V. TULSIRAM: Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to conduct random checks of relief plan;

(b) if so, the names of the blocks which have been chosen/proposed to be chosen to see that genuine beneficiaries get the reliefs from the existing programmes; and

(c) the number of such blocks selected from Andhra Pradesh, if so, details thereof and if not, reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): (a) to (c) A Monitoring Cell to monitor the Central assistance sanctioned for natural calamities has been set up recently in this Ministry. The methodology of monitoring etc. is being worked out.

Setting up of separate Department of Pesticides

4026. DR. CHINTA MOHAN: Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to set up a separate Department of Pesticides in view of the pollution Hazards created by Pesticides to help monitor and make mid.course correction; and

(b) whether any studies have been conducted and are in progress giving precise information on pesticide levels in milk, vegetables, fruits, poultry and animal meat etc. and if so, whether these are within international permissible limits and if not, corrective steps/strategy proposed?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): (a) There is no proposal to set up a separate Department of Pesticides. With the judicious use of pesticides and at low level, as they are used in India, no significant damage to environment can take place. Nevertheless, the Government is keeping a very close watch on the residues of pesticides in the environment.

(b) The studies to find out the extent of Pesticides residues in foods in India were conducted under a Food and Agriculture Organisation Project. According to the results of the studies, the pesticides residues detected in the food products were found to be well within the limits prescribed both under the Prevention of Food Adulteration Act and the International Limits.

Licence fee of Government Accommodation

4027. SHRI VIJOY KUMAR YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the amount of prescribed licence fee of Government accommodation (Type-I to Type IV) charged from an employee following two months of his superannuation;

(b) the amount of prescribed licence fee chargeable from superannuated employee for retaining Government accommodation (Type-I to IV) beyond two months upto eight months on permission granted by the competent authority; and

(c) the amount of market rent for unauthorised occupation of Government quarters (Type-I to IV) beyond eight months ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) The same rate of licence fee being paid before superannuation.

(b) Twice the standard Licence Fee under F.R. 45-A or twice the pooled standard licence fee under F.R. 45-A, which-